

action to impose the penalties, as provided in the Allotment Rules, is taken against the defaulters.

**CORRUPTION IN GOVERNMENT  
OFFICE**

3460. SHRI SHIV PRATAP MISHRA : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether Government's attention has been drawn to the news item published in the Hindustan Times of 13th December, 1993 under the caption "Chamcha Niwas Quota" and also to the news item published in the 'Independent' an English fortnightly dated 16-31 August, 1993 on the same subject ;

(b) what is Government's reaction there to and the details in this regard;

(c) what action Government propose to initiate against the officials involved in these corrupt practices; and

(d) whether Government propose to conduct any CBI inquiry against those persons who are involved in this practice.

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P. K. THUNGON) : (a) and (b) Yes, Sir. The news item appearing in Hindustan Times, dated 13-12-93 has come to the notice of the Government. In this regard, it may be clarified that the out of turn allotments have been made with the approval of competent authority to accommodate such cases of compassion which were not covered within the parameters of the existing normal rules.

(c) Disciplinary action under the rules is taken against those found guilty.

(d) There is no such proposal at present.

**COMPLAINTS PENDING WITH  
CPWD SEWA KENDRA PESHWA  
ROAD, NEW DELHI**

3461. MAULANA OBAIDULLAH KHAN AZMI : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether it is fact that water complaints are not promptly attended to by the CPWD, Sewa Kendra, Peshwa Road, New Delhi;

(b) what is the number of complaints lodged by the residents of Baba Kharak Singh Marg, Government colony in the above office during the last three months, for not getting water due to obsolete pipe lines ;

(c) what is the number of complaints attended by the above office and what was the average time taken in their redressal;

(d) what is the number of pending complaints and reason therefor and steps taken to provide sufficient water; and

(e) the steps taken to tune up the CPWD services centre of Hovlock Square, New Delhi ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P. K. THUNGON) : (a) No, Sir.

(b) and (c) No such complaint regarding obsolete water pipe line by the residents of Baba Kharak Singh Marg Govt. colony has been registered during the last three months. However, the complaints regarding water supply from the

residents of Baba Kharak Singh Marg for the last three months are as under —

Location	No. of complaints registered	No. of complaints attended	Average Time taken
1	2	3	4
(i) Peshwa Road . . . . .	3	3	Next day
(ii) Havelock Square Pump House (exclusively for lodging complaints of water supply)	89	89	same day
(iii) Havelock Square Sewa Kendra . . . . .	3	3	same day

(d) No complaint is pending with the CPWD regarding the water supply. The quantity of water supply to the quarters however, depends upon the bulk supply received by the CPWD from the NDMC.

(e) No other specific steps are proposed to be taken as the complaints are attended to by the CPWD promptly as indicated in reply to part (b) and (c) above.

3462. [Transferred to the 23rd December, 1993.]

#### HARYANA WITHOUT CAPITAL

3463. SHRI S. S. SURJEWALA : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether it is a fact that Haryana is the only State in the country which is without a State Capital located in its territory;

(b) if so, whether Haryana has suffered on this (without its capital) account viz. local identity, lacking growth of culture, high technical education in the absence of a Urban Growth Centre where the above qualities can thrive;

(c) whether it is also a fact that in the absence of a State Capital, the litigants and advocates are forced to go to

Chandigarh as there is a combined Punjab and Haryana High Court and where there is no resort for their staying and have no cultural facilities ;

(d) if so, whether they are completely alienated in Chandigarh;

(e) if so, whether the Central Government would construct any place/shelter for these visitors;

(f) whether the Central Government propose to construct, a State Capital any where in the State of Haryana; and

(g) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P. K. THUNGON) : (a) to (g) There is no special scheme for grant of Central assistance to the State Governments for developing their State capitals. Urban development is a State subject and it is for the concerned State Governments to find resources for this purpose from the plan allocations.

With the reorganisation of the States in 1966, Chandigarh was declared as